

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 19 of 2013

25.02.2014

Heard Ms. P. Roy, learned counsel for the petitioner who submits that the leading counsel Mr. K. Khan is in disposed.

The learned counsel, Mr. JMT. Blah appeared for all the respondents and sought time on the ground that the leading Sr. counsel, Mr. G.S. Massar is out of station.

List this matter after 3(three) weeks' for hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 57 of 2013

25.02.2014

Heard Mr. J.S. Wahlang, learned counsel appearing for and on behalf of the petitioner.

From record it appears that Lower Court Case record has been received.

Mr. C.H. Mawlong, learned counsel entered appearance for and on behalf of the sole respondent. The learned counsel submits that he is intending to file the vakalatnama today, and prays that the matter may be posted for hearing.

List this matter after 2(two) weeks' for hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 58 of 2013

25.02.2014

Heard Mr. K. Paul, learned counsel for the petitioner.

From record it appears that Lower Court Case record has been received.

Mrs. T. Yangi, learned counsel entered appearance for respondent No. 1.

The petitioners' counsel submits that he has served the notice by way of Dusti and going to file the service report by way of an affidavit.

List this matter after a week for further order.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 131 of 2010

25.02.2014

Heard Mr. M.F. Qureshi, learned counsel appearing for and on behalf of the State respondent.

The learned counsel for respondent No. 7 submits that the leading counsel, Mr. R. Debnath is out of station.

Petitioners' counsel Mr. S. Deka appeared and submits that the leading counsel Mr. B.K. Deb Roy is in disposed and sought for time.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 224 of 2011

25.02.2014

Heard Mr. A.H. Hazarika, learned counsel for the petitioner.

The learned counsel for the respondent, Ms. P. Roy submits that the respondent intends to file Additional affidavit and may be filing today and sought for time.

List this matter after 2(two) weeks' for further order.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 274 of 2011

25.02.2014

Heard Mr. S.P. Mahanta, learned counsel for the petitioner who submits that, in this case, learned counsel, Mr. S. Sen had appeared. If it is so, the matter should be placed before any other Bench without me (i.e. Mr. S.R. Sen J).

The same order has already been passed vide order dated 05.09.2013, but I could not understand for what reason Registry has again put up the matter before me.

Registry is directed to check the orders of the court on daily basis and then to put up the matter.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 361 of 2011

25.02.2014

Heard Mr. R. Jha, learned counsel appearing for and on behalf of the petitioner who sought a daytime.

Prayer is allowed as learned Sr. counsel, Mr. S.C. Shyam for Union of India has no objection.

List this matter tomorrow i.e. 26.02.2014 for hearing.

JUDGE

D. Nary